

sub-judice. It cannot be said when the trial is likely to be concluded.

(b) Serious illness of the accused and the dilatory tactics adopted by her.

(c) A request has been made to the Court and to the Deputy Commissioner that the rearing of the case may be continued from day to day.

(d) Does not arise.

Science Talent Search Scheme

6773. **Shri N. R. Deoghare:** Will the Minister of Education be pleased to state:

(a) the total number of candidates selected under the Science Talent Search Scheme on the basis of the examination held in January, 1967 by the Department of Science Education (National Council of Educational Research and Training);

(b) the criteria for selecting the candidates;

(c) whether there is a fact that a large number of selected candidates do not avail of the scholarship because of their opting for engineering, medical and other courses;

(d) whether a panel is maintained for providing chances for students who are unlucky to miss selection by a few marks so that they can be provided with incentives, in case certain selected candidates do not avail of the scholarship; and

(e) if not, the reasons therefor?

The Minister of Education (Dr. Triguna Sen): (a): 366.

(b) Selections are made on merit, on the basis of a written test, aptitude test and a science project report.

(c) Yes, Sir.

(d) No, Sir.

(e) It would not be in the interest of the Scheme to select candidates who are below the prescribed standard.

Customary Laws in Laccadive, Minicoy and Amindivi Islands

6774. **Shri Sreedharan:**

Shri P. C. Adichan:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the judicial administration of the Union Territory of Laccadives is based on the Regulation 1 of 1912 in Laccadives and Minicoy Islands (Law) and the Customary Laws in Amindivi Islands; and

(b) if so, the reasons for not enforcing the Laccadive, Minicoy and Amindivi Islands (Law) Regulation 1965 and Laccadive, Minicoy and Amindivi Islands Civil Court Regulation, 1965?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) In the Laccadive and Minicoy Islands civil and criminal justice is administered under the Laccadive Islands and Minicoy Regulation, 1912 (Regulation No. 1 of 1912). In the Amindivi Islands criminal cases are dealt with under the Code of Criminal Procedure, 1898, and on the civil side, the Deputy Tehsildar, tries suits, with the help of assessors called Mukteessars.

(b) The Laccadive, Minicoy and Amindivi Islands (Laws) Regulation, 1965, provides for the extension of 121 pre-Constitution Laws to the Union Territory of Laccadive, Minicoy and Amindivi Islands, and the Laccadive, Minicoy and Amindivi Islands (Civil Courts) Regulation, 1965, provides for the constitution of civil courts in the Union territory and other connected matters. Extensive preliminary work was involved for implementing the Regulations. The work is now nearing